

Mr. Deputy-Speaker: Now there is no question of any other procedure.

Shri S. S. More (Sholapur): Will the Hon. Member be permitted to adopt some other Bill?

CHILD MARRIAGE RESTRAINT (AMENDMENT) BILL

(AMENDMENT OF SECTION 2 ETC.)

Shri Dabhi (Kaira North): Sir, I beg to move for leave to introduce a Bill further to amend the Child Marriage Restraint Act, 1929.

Mr. Deputy-Speaker: The question is :

“That leave be granted to introduce a Bill further to amend the Child Marriage Restraint Act, 1929.”

The motion was adopted.

Shri Dabhi: Sir, I introduce the Bill.

EQUAL REMUNERATION BILL

Shrimati Renu Chakravartty (Basirhat): I had almost finished giving the reasons for.....

Mr. Deputy-Speaker: There is a Bill to be introduced by the Hon. Member. Does not the Hon. Member want to introduce it?

Shrimati Renu Chakravartty: Sir, I beg to move for leave to introduce a Bill to introduce equal pay for equal work for women workers.

Mr. Deputy-Speaker: The question is :

“That leave be granted to introduce a Bill to introduce equal pay for equal work for women workers.”

The motion was adopted.

Shrimati Renu Chakravartty: Sir, I introduce the Bill.

CRIMINAL LAW AMENDMENT BILL

Shri M. L. Agarwal (Pilibhit Distt cum Bareilly District—East): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1898, to provide for the abolition of capital punishment.

Mr. Deputy-Speaker: The question is :

“That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1898, to provide for the abolition of capital punishment.”

The motion was adopted.

Shri M. L. Agarwal: Sir, I introduce the Bill.

INDIAN REGISTRATION (AMENDMENT) BILL

(AMENDMENT OF SECTION 2 ETC.)

श्री एस० सी० सामन्त (तामलुक) : मैं प्रस्ताव करता हूँ कि भारतीय रजिस्ट्रेशन ऐक्ट, १८०८, में और आगे संशोधन करने वाले बिल में राज्य सभा द्वारा किये गये निम्न लिखित संशोधनों पर विचार किया जाये :

“अधिनियम सूत्र

१. कि पृष्ठ १, लाइन १ में “छठा वर्ष” शब्दों के स्थान पर “सातवाँ वर्ष” रखा जाये।

खण्ड १

२. कि पृष्ठ १, लाइन ४ में “१९५५” के स्थान पर “१९५६” रखा जाये।”

मैं यह भी प्रस्ताव करता हूँ कि बिल में राज्य सभा द्वारा किये संशोधनों पर सहमति दी जाये।

यह बिल लोक सभा द्वारा १६ दिसम्बर, १९५५ को पास किया गया और राज्यसभा को सहमति के लिये भेजा गया। राज्य सभा ने बिल को संशोधनो सहित ६ मार्च १९५६ को पास किया और १४ मार्च, १९५६ को लोक सभा को वापस किया।

यह संशोधन बहुत मामूली है। मैं आशा करता हूँ कि इस को सभा बिना बहस के स्वीकार कर लेगी। सभा ने इस पर पहले ही विचार कर लिया है इसलिये मैं आशा करता हूँ कि इस मामूली संशोधन को वह बिना बहस के स्वीकार कर लेगी। मैं दोनों सभाओं का और गवर्नमेंट का आभारी हूँ कि यह सर्व प्रथम गैर सरकारी बिल स्वीकार कर लिया गया और मुझे उम्मीद है कि आगे जो और गैर सरकारी बिल आयेंगे उन को भी स्वीकार कर लिया जायेगा।